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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 163 of 1995
in
D.A. NO. 1848 of 1990

New Delhi this the 22nd day of August, 1995.

HON'BLE SHRI N. V. KRISHNAN, VICE CHAIRMAN (A)
HON'BLE SMT. LAKSHMI SIVAMINATHAN, MEMBER (B)

Head Constable Nahar Singh,
R/O Village & P.O. Nagla
Mohoudinpur, P.S. Khurja,
Distt. Bulandshahar (U.P.) ... Applicant

(By Shri Mukul Talwar, Advocate)

Versus

1. Shri Nikhil Kumar, I.P.S.,
Commissioner of Police,
Delhi Police, Police HQ,
I.P. Estate, New Delhi.
2. Shri Ranjit Narain, I.P.S.,
Dy. Commissioner of Police
(Headquarters), I.P. Estate,
Police HQ, New Delhi-2. ... Respondents

ORDER (ORAL)

Hon'ble Shri N. V. Krishnan --

We have heard the learned counsel for the applicant. The direction in the D.A. in respect of which contempt is alleged is that, after reinstatement, all consequential benefits have to be accorded to the applicant. It is admitted that he has been reinstated and a part of the monetary benefits have also been given. The important point is that as a consequence of the incident which is, ^{is the} subject matter of the D.A., an adverse character roll entry has been made and that entry has not been deleted. The learned counsel stated that no reference to this adverse entry has been made in the D.A. filed by him.

2. In the circumstances, we are of the view that our direction does not necessarily imply that the adverse entry should also be expunged. Hence, no

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contempt has been made out. Accordingly, this petition is dismissed. However, we make it clear that it will be open to the applicant to seek such remedy as may be advised in regard to expunction of the adverse entry.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

N. V. Krishnan
(N. V. Krishnan)

Vice-Chairman (A)

/as/